

The 30th March 1963

No.LJL.27/63.—The following Act of the Assam Legislative Assembly which received the assent of the Governor, is hereby published for general information.

(Received the assent of the Governor on the 30th March 1963)

ASSAM ACT No.III OF 1963

THE ASSAM APPROPRIATION (No. I) ACT, 1963

(As passed by the Assembly)

[Published in the Assam Gazette Extraordinary, dated the 30th March 1963]

An Act

to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Assam to the services of the year ending on the thirty-first day of March, 1964.

It is hereby enacted in the Fourteenth Year of the Republic of India as follows :—

Short title and commencement. 1. (1) This Act may be called the Assam Appropriation (No.I) Act, 1963.
(2) This Act shall come into force with effect from 1st April, 1963.

Withdrawal of Rs. 1,00,66,64,200 from and out of the Consolidated Fund of the State of Assam for the financial year 1963-64. 2. From and out of the Consolidated Fund of the State of Assam there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of one hundred crores, sixty-six lakhs, sixty-four thousand and two hundred rupees towards defraying the several charges which will come in course of payment during the year ending on the thirty-first day of March, 1964 in respect of the services specified in column (2) of the Schedule.

Appropriation. 3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the State of Assam by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the year ending on the thirty-first day of March, 1964.

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
1	Charges on account of Taxes on Income other than Corporation Tax.	1,02,000	..	1,02,000
2	Charges on account of Land Revenue.	87,25,600	..	87,25,600
3	Charges on account of State Excise Duties.	24,50,500	..	24,50,500
4	Charges on account of Taxes on Vehicles.	9,24,400	...	9,24,400
5	Charges on account of Sales Tax.	10,09,950	...	10,09,950
	Charges on account of other Taxes and Duties.	3,36,650	...	3,36,650
6	Charges on account of Stamps.	1,63,400	...	1,63,400
7	Charges on account of Registration Fees.	4,22,700	...	4,22,700
	Charges on account of Interest on Debt and other obligation.	...	2,76,51,500	2,76,51,500
	Charges on account of Appropriation for Reduction or Avoidance of Debt.	..	96,61,000	96,61,000
8	Charges on account of Parliament and State Legislatures.	14,98,800	41,000	15,39,800
9	Charges on account of General Administration.	1,33,55,600	5,14,700	1,38,70,300
10	Charges on account of Administration of Justice.	20,46,700	6,20,200	26,66,900

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
11	Charges on account of Jails	33,31,200	...	33,31,200
12	Charges on account of Police	7,50,90,200	2,000	7,50,92,200
13	Charges on account of Miscellaneous Department.	2,13,700	...	2,13,700
14	Charges on account of Miscellaneous Department—Miscellaneous—Trade Adviser and Directorate of Movements.	1,80,000	...	1,80,000
15	Charges on account of Scientific Departments.	8,86,400	...	8,86,400
16	Charges on account of Education, General.	9,03,35,300	...	9,03,35,300
17	Charges on account of Education, Technical.	64,66,400	...	64,66,400
18	Charges on account of Medical.	2,51,70,400	..	2,51,70,400
19	Charges on account of Public Health.	1,79,91,800	...	1,79,91,800
20	Charges on account of Agriculture.	2,85,79,300	...	2,85,79,300
21	Charges on account of Agriculture—II.—Fisheries.	15,94,700	...	15,94,700
22	Charges on account of Rural Development.	27,80,500	...	27,80,500
23	Charges on account of Animal Husbandry.	78,02,800	...	78,02,800
24	Charges on account of Co-operation.	62,99,500	...	62,99,500

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
25	Charges on account of Industries—I.—Sericulture and Weaving.	48,29,900	...	48,29,900
26	Charges on account of Industries—II.—Cottage Industries.	53,22,000	...	53,22,000
27	Charges on account of Industries—III.—Major Industries.	2,20,000	...	2,20,000
28	Charges on account of I.—Community Development Projects, National Extension Services.	2,14,41,400	...	2,14,41,400
29	Charges on account of II.—Local Development Works.	45,00,000	...	45,00,000
30	Charges on account of Labour and Employment.	19,35,800	..	19,35,800
	Charges on account of Miscellaneous Social and Developmental Organisations—			
31	Do-I-Directorate of Statistics.	11,43,400	...	11,43,400
32	Do-II-Vital Statistics, etc.	6,000	...	6,000
33	Do-III-Re-organisation of P. and D. Department.	30,000	...	30,000
34	Do-IV-Directorate of Information and Public Relation.	11,28,800	...	11,28,800
35	Do-V-Directorate of Housing.	13,18,700	...	13,18,700
36	Do-VI-Directorate of Social Welfare.	22,80,800	...	22,80,800

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
37	Do-VII-Soldiers', Sailors' and Airmen's Board.	84,800	..	84,800
38	Do-VIII-Town Planning Or- ganisation.	7,10,000	...	7,10,000
39	Do-IX-Pooled Transport and Tourism.	3,02,600	...	3,02,600
40	Do-X-Inspectorate of Steam Boilers, etc.	1,32,700	...	1,32,700
41	Charges on account of Irri- gation NED Works, etc.	4,77,43,600	...	4,77,43,600
42	Charges on account of Pub- lic Works (Excluding Establishment and Tools and Plant, etc).	8,81,51,200	45,000	8,81,96,200
43	Charges on account of Pub- lic Works Establishment and T. and P.	1,39,81,700	7,000	1,39,88,700
44	Charges on account of Ports and Pilotage.	3,00,000	...	3,00,000
45	Charges on account of Road and Water Transport Schemes—A.—Road Trans- port (1) Working Expen- ses.	1,40,03,400	..	1,40,03,400
46	Charges on account of Famine Relief.	39,44,800	..	39,44,800
	{ Charges on account of Pension and other Retire- ment Benefits.	59,81,400	35,000	60,16,400
47	{ Charges on account of Territorial and Political Pensions.	8,00,900	...	8,00,900
	{ Charges on account of Payment of commuted value of Pension .	2,00,000	...	2,00,000
48	Charges on account of Sta- tionery and Printing.	30,45,200	1,500	30,46,700

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
49	Charges on account of Forests.	2,11,85,600	...	2,11,85,600
	Charges on account of Mis- cellaneous—			
50	I-Expenditure on account of State Prisoners and Detenus, etc.	61,000	...	61,000
51	II-Donations for charitable purposes, etc.	17,56,100	44,88,000	62,44,100
52	III-Grants-in-aid, Contri- butions, etc.	62,93,200	...	62,93,200
53	IV-Expenditure on issue of Free Ration and Rice Concession.	4,75,200	...	4,75,200
54	V-Expenditure on Dis- placed Persons.	4,78,000	..	4,78,000
55	VI-Advanced Technical Training and Scholar- ships.	2,13,000	...	2,13,000
56	VII-Expenditure on Cloth and Yarn.	1,24,600	...	1,24,600
56A	VIII-Miscellaneous and Unforeseen charges.	5,00,000	...	5,00,000
57	Charges on account of other Miscellaneous Contribution and As- signments.	3,50,400	64,300	4,14,700
58	Charges on account of Extraordinary charges.
59	Charges on account of Pre-Partition Payments.	5,000	...	5,000

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
60	Charges on account of Expenditure in connection with the National Emergency, 1962—Civil Defence.	1,13,45,400	...	1,13,45,400
61	Charges on account of payment of compensation to landholders, etc., on the abolition of the Zamindari system.	25,00,000	...	25,00,000
62	Charges on account of Capital Outlay on Scheme of Agricultural Improvement and Research.	70,000	...	70,000
Capital Outlay on Industrial Development —				
63	Do-I-Investment in other Commercial concerns.	46,00,000	...	46,00,000
64	Do-II-Development of Co-operatives.	27,25,000	..	27,25,000
65	Do-III-Development of Sericulture and Weaving and Cottage Industries.	50,02,000	..	50,02,000
66	Charges on account of Capital Outlay on Public Works outside the Revenue Account.	3,82,81,200	...	3,82,81,200
67	Do-Shella-Shillong Ropeway
68	Charges on account of Capital Outlay on other works.	11,13,500	...	11,13,500
69	Charges on account of Capital Outlay on Road and Water Transport Schemes.	34,42,500	...	34,42,500
70	Charges on account of Capital Outlay on Forests.	5,40,000	...	5,40,000

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
71	Charges on account of Capital Outlay on Schemes of Government Trading.	12,09,12,400	...	12,09,12,400
72	Charges on account of Appropriation to Contingency Fund.
	Charges on account of Re-payment of Debt.	...	7,43,55,500	7,43,55,500
	Charges on account of Loans and Advances by the State Government.
73	I—Loans to Local Bodies	17,01,000	...	17,01,000
74	II—Agricultural Loans ...	36,33,200	...	36,33,200
75	III—Loans to Autonomous District Councils, etc.
76	IV—Loans under Community Projects.	5,87,000	...	5,87,000
77	V—Loans to Co-operative Societies.	15,63,300	...	15,63,300
78	VI—Industrial Loans	12,27,300	...	12,27,300
79	VII—Loans to Displaced Persons.	16,50,000	...	16,50,000
80	VIII—Educational Loans
81	IX—Tea Garden Land Utilisation Loans, etc.	1,50,000	..	1,50,000
82	X—Housing Loans	5,25,000	...	5,25,000
83	XI—Loans to Major Industries.
84	XII—Loans to Electricity Board.	13,33,00,000	...	13,33,00,000
85	XIII—Advances to Government Servants, etc.	12,35,000	...	12,35,000
86	XIV—Loans to Panchayats	3,34,000	...	3,34,000
87	XV—Loans for Development of Live-stock Industries.
	Total	88,91,77,500	11,74,86,700	1,00,66,64,200

R. C. CHAUDHURI,
Joint Secy. to the Govt. of Assam, Law Deptt.